

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No.I

Service Tax Appeal No.71148 of 2018

(Arising out of Order-in-Appeal No.134/ST/Appeal/Audit LKO/2018 dated 20/03/2018 passed by Commissioner (Audit), Central Goods & Service Tax and Central Excise, Lucknow)

**M/s. Vishalakshee Enterprises
& Construction Pvt. Ltd.**

(2-362, Viram Khand, Gomti Nagar, Lucknow-226010)

.....Appellant

VERSUS

**Commissioner of Central Excise
& Service Tax, Lucknow**

.....Respondent

APPEARANCE:

Shri Dushyant Kumar, Consultant for the Appellant

Shri S.K. Agarwal, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO.70108/2021

DATE OF HEARING/ DECISION: 25 March, 2021

JUSTICE DILIP GUPTA:

The appeal is listed today with an office note that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and a certificate has also been issued regarding discharge of the liability. The dispute, therefore, does not survive.

2. The appeal is, accordingly dismissed. The Application, if any, stands disposed of.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**